

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 7th day of MAY 2019

Civil Misc. Application No.330/00412 of 2019
in

Original Application No. 330/01297 of 2018

Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Rakesh Sagar Jain, Member – J

Ashok KumarApplicant

By Adv : Shri Jaswant Singh

V E R S U S

Union of India and othersRespondents

By Adv: Shri R.K. Srivastava

O R D E R

Delivered by Hon'ble Ms. Ajanta Dayalan, Member - A

Heard Shri Jaswant Singh, learned counsel for the applicant and
Shri R.K. Srivastava, learned counsel for the respondents.

2. Learned counsel for the respondents states that MA No.330/00412 of 2019 (Time Extension Application) filed by them has become infructuous as the appeal which was to be decided in the extended time has already been decided. Learned counsel for the respondents states that time extension application may, therefore, be dismissed as having become infructuous.

3. Learned counsel for the applicant has no objection to this prayer.

4. In view of the above, MA No.330/00412 of 2019 is dismissed as having become infructuous.

(Rakesh Sagar Jain)
Member (J)

(Ms. Aajanta Dayalan)
Member (A)

/Neelam/